



\$~19-20 OF 2019

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 5389/2019 & CM APPL. 23665/2019

SMT. SHALINI GOYAL Petitioner

Through: Dr. Rakesh Gupta, Advocate with
Mr. Somil Agarwal, Mr. R.K. Bhardwaj
and Mr. Anshul Mittal, Advocates.

versus

DEPUTY COMMISSIONER
OF INCOME TAX & ANR.

..... Respondents

Through: Ms. Puneet Rai, Advocate with
Ms. Adeeba Mujahid, Advocate.

✂ W.P.(C) 5419/2019 & CM APPL. 23756/2019

SMT. SHALINI GOYAL Petitioner

Through: Dr. Rakesh Gupta, Advocate with
Mr. Somil Agarwal, Mr. R.K. Bhardwaj
and Mr. Anshul Mittal, Advocates.

versus

DEPUTY COMMISSIONER
OF INCOME TAX & ANR.

..... Respondents

Through: Ms. Puneet Rai, Advocate with
Ms. Adeeba Mujahid, Advocate.

CORAM:

HON'BLE MR. JUSTICE MANMOHAN

HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER

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23.11.2021



Learned counsel for the petitioner states that after filing of the present writ petitions, the petitioner had applied under Direct Tax Vivaad Se Vishwaas Scheme. He further states that Form-5 has already been issued and the amount of tax liability has been deposited.

Keeping in view the aforesaid, present writ petitions and applications are disposed of as satisfied.


MANMOHAN, J


NAVIN CHAWLA, J

NOVEMBER 23, 2021

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